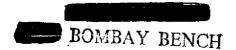


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



O.A. No. 946/92 T.A. No. ---

198

		Petitioner
Mr.Y.R.Sir	ngh for Mr.D.\	
		Advocate for the Petitio
	Versus	
Jnion of J	India and Othe	Respondent
Mr.J.G.Sav	ant	Advocate for the Responde

The Hon'ble Ms. Usha Savara, Member (A)

CORAM:

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?

Justice M.S.Deshpande, Vice-Chairman

- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?

4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(M.S.Deshpande)

M



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.946/92

Shri Muthuswamy Angan and 61 others.

.. Applicants

-versus-

Union of India & Others

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

Hon'ble Ms. Usha Savara, Member(A)

Appearances:

Mr.Y.R.Singh Advocate for Mr.D.V.Gangal for the applicants.

Mr.J.G.Savant Counsel for the respondents.

ORAL JUDGMENT: Date: 11-6-1993 ♦Per M.S.Deshpande, Vice-Chairman ♦

Mr.Sawant states that should the applicants make an application for being posted to one or the place where the other spouse is working that application would be considered and suitable action will be taken by the respondents. Such an application be made by the applicants within three weeks from today. The respondents shall pass appropriate orders within four weeks from the date of receipt of the application.

2. With this direction the O.A. is disposed of.

USHA SAVARA)

Member(A)

(M.S.DESHPANDE) Vice-Chairman